

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3235

ANSWERED ON:23.08.2011

NON-DISTRIBUTION OF FOODGRAINS

Hamsrajbhai Shri Radadiya Vitthalbhai ;Vasava Shri Mansukhbhai D.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether authorised ration shops under the Public Distribution System (PDS) in the rural areas of Gujarat are not distributing ration to the poor;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Union Government has held any discussion/consultation with the Government of the State in this regard; and
- (d) if so, the details and the outcome thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (d): Targeted Public Distribution System (TPDS) is operated under the joint responsibility of the Central and the State/Union Territory (UT) Governments. As and when complaints are received by the Government regarding implementation of TPDS, they are sent to State/UT Governments concerned for inquiry and appropriate action.

Certain complaints regarding irregularities in the implementation of TPDS in some districts including Panchmahals (Godhra) District in the State of Gujarat have been received, which were sent to the State Government for taking necessary action. The State Government has reported that any unlawful activity is dealt with seriously according to the provisions of the law. The State Government has further reported that action is being taken to prevent the misuse of PDS by way of detentions under the Prevention of Black Marketing Act, 1980, surprise inspections/checks/raids, launching of police complaints, seizure of foodgrains/kerosene/vehicles/property, suspension/cancellation of licenses, etc.